

IN THE SUPREME COURT OF INDIA
CIVIL/CRIMINAL APPELLATE JURISDICTION

CIVIL APPEAL NO. 5296 OF 2003

SUPERINTENDENT OF CUSTOMS, GUJARATAPPELLANT (S)

VERSUS

NEMICHAND (DEAD) BY LRS. AND ORS. . . .RESPONDENT (S)

WITH

CRIMINAL APPEAL NO. 874 OF 2003

A.C. PATELAPPELLANT (S)

VERSUS

PREM PRATAP SINGH SISODIA AND ORS. . . .RESPONDENT (S)

O R D E R

Heard.

We do not find any ground to interfere with the
impugned order. The appeals are, accordingly, dismissed.

Pending application(s), if any, shall also
stand disposed of.

.....J.
[ADARSH KUMAR GOEL]

NEW DELHI
3RD JULY, 2017

.....J.
[UDAY UMESH LALIT]

ITEM NO.3

COURT NO.12

REVISED

SECTION II-C

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

IA 15215/2008,16395/2008, in Petition(s) for Special Leave to Appeal (Crl.) No(s).7416/2008

(Arising out of impugned final judgment and order dated 25-01-2008 in CRLA (MD)No. 712/1999 passed by the High court of madras)

SUPERINTENDENT OF CENTRAL EXCISE CUSTOMS

Petitioner(s)

VERSUS

PREM PRATAP SINGH SISODIA @ PREM SINGH SISODIA @ PREM PRATAP
SISODIA & ANR

Respondent (s)

(FOR CONDONATION OF DELAY IN FILING ON IA 15215/2008
FOR STAY APPLICATION ON IA 16395/2008)

WITH

C.A. No. 5296/2003 (IV-A)

Crl.A. No. 874/2003 (II-B)

SLP(Crl) No. 6002/2009 (II-C)

(For stay application on IA 13572/2009)

SLP(Crl) No. 6005/2009 (II-C)

(For stay application on IA 13574/2009)

Date : 03-07-2017 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ADARSH KUMAR GOEL
HON'BLE MR. JUSTICE UDAY UMESH LALIT

For Petitioner(s) Mr. K. Radakrishnan, Sr. Adv.
Mr. Arijit Prasad, Adv.
Ms. Sushma Manchanda, Adv.
Mr. B. Krishna Prasad, AOR

Mr. Mukesh Kumar Maroria, AOR

Mr. Shreekant N. Terdal, AOR

For Respondent(s) Mr. Hemantika Wahi, AOR
Ms. Jesal Wahi, Adv.
Ms. Puja Singh, Adv.
Ms. Shodhika Sharma, Adv.

...2/-

Mr. Abhinav Agrawal, Adv.
Mr. E. C. Agrawala, AOR

UPON hearing the counsel the Court made the following
O R D E R

SLP (Cr1) NO. 7416/2008, SLP (CRL) NO. 6002/2009 AND
SLP (CRL.) NO. 6005/2009

Heard.

Delay condoned.

We do not find any ground to interfere with the impugned order. The special leave petitions are, accordingly, dismissed.

Pending application(s), if any, shall also stand disposed of.

CIVIL APPEAL NO. 5296/2003 AND CRL.A.NO.874 OF 2003

Heard.

The appeals are dismissed in terms of the signed order.

(MADHU BALA)
COURT MASTER
(Signed order is placed on the file)

(VEENA KHERA)
ASSISTANT REGISTRAR

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

IA 15215/2008,16395/2008, in Petition(s) for Special Leave to Appeal (Crl.) No(s).7416/2008

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Mr. Abhinav Agrawal, Adv.
Mr. E. C. Agrawala, AOR

UPON hearing the counsel the Court made the following
O R D E R

Heard learned counsel for the petitioner.

Delay condoned.

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Pending application(s), if any, shall also stand disposed of.

(MADHU BALA)
COURT MASTER

(VEENA KHERA)
ASSISTANT REGISTRAR